

(b) A manufacturer using imported material in the manufacture of excisable goods which are exported, has been exempted from observing all central excise formalities vide notification No. 299/79-CE dated 8th December, 1979. This exemption is subject to the following conditions:

(i) The manufacturer follows the warehousing procedure prescribed under the Customs Act, 1962;

(ii) He exports the entire production including the intermediary products, by-products, refuse and wastes that may arise during the process of manufacture. However, the finished goods, intermediary products, by-products, refuse and wastes, which are unfit for human consumption or marketing, may be destroyed under the permission and supervision of an officer of Customs;

(iii) Drawback or rebate of excise duty paid on the raw materials or components used in the manufacture of the export-goods is not available to the manufacturer;

(iv) A declaration and an undertaking in the form prescribed in the notification are furnished;

(v) The exemption is not available if the finished goods are not entitled to rebate of full excise duty, or export under bond.

Hunger strike by unemployed Commercial Pilots

192. SHRI INDRAJIT GUPTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to the reported hunger strike by the unemployed Commercial Pilots to press for some of their long-standing demands; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI J. B. PATNAIK): (a) and (b). Yes Sir. The main demand of Unemployed Commercial Pilots is for their immediate absorption as pilots on the basis of seniority as per the date of issue of Commercial pilot's licences irrespective of age-limit laid down by the Indian Airlines for selection of pilots. The Government is not in a position to accept this demand as it tantamounts to the removal of upper age-limit for recruitment of pilots which is not in the interest of safety of Air operations

Issue of Supplementary Licences for Import of drug Intermediates

193. SHRI R. L. P. VERMA: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether the sponsoring authority, the Drugs Controller Haryana, has made his recommendations for grant of supplementary import licences for import of drugs intermediates to all the small scale drug units which have assessed capacity to manufacture import substitute drugs;

(b) if not, the reasons in detail for the delay on the party of Drugs Controller, Haryana; and

(c) whether Government propose to issue supplementary licences to the Units who have already assessed capacity pending receipt of the recommendations of the Drugs Controller, Haryana to mitigate the difficulties of the small scale industrial units?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Some recommendations have been received by the concerned licensing authority for grant of supplementary licences for import of drugs, including drug intermediates, the last date for which is not still over. It is, however, not readily known whether all such units have applied for grant of supplementary licences through the Drugs Controller, Haryana and whether he has recommended all the cases.

(c) No, Sir.

Supply of indigenous material at international prices for export production.

194. **SHRI SUBHASH CHANDRA BOSE ALLURI:** Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Federation of Indian Export Organisation has submitted a memorandum and sought restoration of the scheme for supply of indigenous material at international prices for export production; and

(b) if so, the likely dates by which Government in the matter?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The matter is under consideration of the Government in connection with the formulation of Import Policy for the year 1980-81.

Construction of Aerodrome at Simla

195. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is proposed to construct an aerodrome for Simla in Himachal Pradesh;

(b) if so, the likely dates by which the construction would be completed including the cost of construction;

(c) the names of capitals of the States/Union Territories which have still not been linked by air services; and

(d) the likely date by which all these capitals would be linked with the Union capital by air?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) and (b). No, Sir. There is no proposal to construct an aerodrome at Simla in the current Five Year Plan (1978-83)

(c) The names of Capitals of States/Union Territories which have not been linked by air services is given in the attached list.

(d) The air linking of the Capitals of States/Union Territories is covered in the Gidwani Committee Report on Third Level operations. The Report is under consideration of the Government.

List of States Capitals and Union Territories Capitals not linked by Air Services

<i>State/Union Territory</i>	<i>Capital</i>
1. Himachal Pradesh	Simla
2. Sikkim	Gangtok
3. Mizoram	Aizwal
4. Meghalaya	Shillong
5. Arunachal Pradesh	Itanagar
6. Nagaland	Kohima
7. Pondicherry	Pondicherry
8. Lakshadweep	Kavaratti
9. Dadar, Nagar Haveli	Silvassa